# Schedule of the First Phase Induction Course for newly appointed Civil Judges Class II from 2017 Batch (Second Batch) (24.04.2017 to 19.05.2017)

## First Week – 24.04.2017 to 29.04.2017

<table>
<thead>
<tr>
<th>DATE/DAY</th>
<th>SESSION – I 10.15 am to 10.30 am</th>
<th>SESSION – II 10.30 am to 11.45 am</th>
<th>SESSION – III 12.00 noon to 1.00 pm</th>
<th>SESSION – IV 2.00 pm to 3.00 pm</th>
<th>SESSION – V 3.15 pm to 4.15 pm</th>
<th>SESSION – VI 4.30 pm to 5.30 pm</th>
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| 24.04.2017 (Monday) | Inauguration of the Course  
- By Shri Mohd. Fahim Anwar, Registrar General, High Court of M.P., Jabalpur & Officers of the Academy  
(i) Introduction of Faculty Members and participants with regard to their educational and family background  
(ii) Brief overview of the Course, methodology & its objective  
- By Officers of the Academy  
- Shri Vidhan Maheshwari, O.S.D., MPSJA | Role and importance of various sections of the Court like Nazarat, Copying, Record Room, Malkhana, Statistical Writer Section, Library and Accounts  
- By Shri Samresh Singh, Dy. Director, MPSJA  
(Contd. ....) | An overview of the constitution and classification of Civil Courts & jurisdictional (territorial & subject-wise) aspects  
- By Shri Vidhan Maheshwari, O.S.D., MPSJA  
(Contd....) | Kinds of suits generally instituted:-  
Scrutiny of plaint, initial requisites for taking cognizance of a suit, parties to the suits and their representation by Pleaders/Attorneys/Agents  
- By Shri Vidhan Maheshwari, O.S.D., MPSJA | Role and duties of Reader, Execution Clerk, Deposition Writer, Process Writer and Board Peon  
- By Ms. Swati Bajaj, O.S.D., MPSJA  
(Contd....) | Role and duties of Reader, Execution Clerk, Deposition Writer, Process Writer and Board Peon  
- By Ms. Swati Bajaj, O.S.D., MPSJA |
| 25.04.2017 (Tuesday) | Discussion on material/recap of preceding day's learning  
- By Officers of the Academy | Role and importance of various sections of the Court like Nazarat, Copying, Record Room, Malkhana, Statistical Writer Section, Library and Accounts  
- By Shri Samresh Singh, Dy. Director, MPSJA  
(Contd. ....) | Kinds of suits generally instituted:-  
Scrutiny of plaint, initial requisites for taking cognizance of a suit, parties to the suits and their representation by Pleaders/Attorneys/Agents  
- By Shri Vidhan Maheshwari, O.S.D., MPSJA | Kinds of suits generally instituted:-  
Scrutiny of plaint, initial requisites for taking cognizance of a suit, parties to the suits and their representation by Pleaders/Attorneys/Agents  
- By Shri Vidhan Maheshwari, O.S.D., MPSJA | Kinds of suits generally instituted:-  
Suits in representative capacity, suits by or against Government/Public Servants, deity, minors, corporations, societies, firms, H.U.F. and other juristic persons  
- By Shri S. N. Khare, Former District Judge | |
| 26.04.2017 (Wednesday) | Discussion on material/recap of preceding day's learning  
- By Officers of the Academy | Issuance and service of summons in civil matters  
- By Ms. Swati Bajaj, O.S.D., MPSJA | Stay of suit, consolidation of suits and res judicata  
- By Shri Awadhesh K. Gupta, O.S.D., MPSJA | Discussion on Order 6 Rule 17 CPC  
- By Shri Vidhan Maheshwari, O.S.D., MPSJA | Written statement and counter-claim  
- By Sanjeev Kalgaonkar, Director Incharge, MPSJA | Written statement and counter-claim  
- By Sanjeev Kalgaonkar, Director Incharge, MPSJA |
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| 27.04.2017  (Thursday) | Discussion on material/recap of preceding day’s learning  
– By Officers of the Academy | Discussion on law relating to consequence of non-appearance of parties (O.9 CPC)  
– By Shri Vidhan Maheshwari, O.S.D., MPSJA | Pre-trial preparations  
– Examination of parties by the Court, interrogatories, discovery and inspection of documents, production, impounding and return of documents (Or. 11, 12 & 13 CPC)  
– By Shri Awdhesh K. Gupta, O.S.D., MPSJA | Discussion on framing of issues  
– By Shri Awdhesh K. Gupta, O.S.D., MPSJA | Setting date, preparation of civil case before recording of evidence; list of witnesses and summoning of witnesses  
– By Sanjeev Kalgaonkar, Director Incharge, MPSJA | Discussion on adjournment in civil case (O.17 CPC) and expeditious trial and issues and challenges regarding disposal of interlocutory application  
– By Shri Samresh Singh, Dy. Director, MPSJA |
| 28.04.2017  (Friday) | Discussion on material/recap of preceding day’s learning  
– By Officers of the Academy | Recording of evidence in civil case and examination of witnesses under O. 18 CPC – Exhibition/ admissibility of document  
– By Sanjeev Kalgaonkar, Director Incharge, MPSJA | Alternative Dispute Resolution Mechanism (S. 89 CPC and Order 10 CPC)  
– By Shri B.B. Shrivastava Member Secretary, MPSLSA, Jabalpur | Discussion on Order 26 Rule 9 and Order 39 Rule 7 CPC  
– By Shri Awdhesh K. Gupta, O.S.D., MPSJA | Discussion on law relating to death of party to the suit (O. 22 CPC)  
– By Shri Awdhesh K. Gupta, O.S.D., MPSJA | Discussion on O. 23 CPC  
– By Shri Vidhan Maheshwari, O.S.D., MPSJA |
| 29.04.2017  (Saturday) | Discussion on material/recap of preceding day’s learning  
– By Officers of the Academy | Discussion on Execution in civil cases  
(Contd…)  
– By Shri Awdhesh K. Gupta, O.S.D., MPSJA | Discussion on Execution in civil cases  
(Contd…)  
– By Shri Awdhesh K. Gupta, O.S.D., MPSJA | Discussion on Execution in civil cases  
(Contd…)  
– By Shri Awdhesh K. Gupta, O.S.D., MPSJA | How to be a good Judge – Conduct & Attributes  
– By ………………… | Open interactive session  
– By Officers of the Academy |

**Note:**
(1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.
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<td>01.05.2017 (Monday)</td>
<td>Discussion on material/recap of preceding day’s learning – By Officers of the Academy</td>
<td>Human rights &amp; Fundamental rights – By Shri Vijay Chandra, Registrar-cum-Secretary, HCLSC, Jabalpur</td>
<td>Discussion on Order 33 CPC and Section 35 of the Court Fees Act, 1899 – By Shri Vidhan Maheshwari, O.S.D., MPSJA</td>
<td>Law relating to temporary injunction – By Shri Vidhan Maheshwari, O.S.D., MPSJA</td>
<td>Law relating to temporary injunction – By Shri Vidhan Maheshwari, O.S.D., MPSJA</td>
<td>Professionalism at work place: Key issues – By Sanjeev Kalgaonkar, Director Incharge, MPSJA</td>
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<td>02.05.2017 (Tuesday)</td>
<td>Discussion on material/recap of preceding day’s learning – By Officers of the Academy</td>
<td>Key issues relating to judgment writing in civil cases – By Sanjeev Kalgaonkar, Director Incharge, MPSJA</td>
<td>Law relating to eviction of tenants (Contd…) – By Shri Samresh Singh, Dy. Director, MPSJA</td>
<td>Law relating to eviction of tenants – By Shri Samresh Singh, Dy. Director, MPSJA</td>
<td>Discussion on key issues relating to provisions inherent power u/s 151 CPC – By Shri Awdhesh K. Gupta, O.S.D., MPSJA</td>
<td>Discussion on key issues relating to provisions under sections 148 to 153 CPC – By Shri Awdhesh K. Gupta, O.S.D., MPSJA</td>
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<td>03.05.2017 (Wednesday)</td>
<td>Discussion on material/recap of preceding day’s learning – By Officers of the Academy</td>
<td>An overview on Specific Relief Act, 1963 (Contd…) – By Sanjeev Kalgaonkar, Director Incharge, MPSJA</td>
<td>An overview on Specific Relief Act, 1963 – By Sanjeev Kalgaonkar, Director Incharge, MPSJA</td>
<td>Issues relating to M.P. Civil Services (Conduct) Rules, 1965 relating to Judges of District Judiciary &amp; Dos &amp; Don’ts of a Judge – By Shri Satyendra K. Singh, Principal Registrar (Vig.), High Court of M.P., Jabalpur</td>
<td>Issues relating to interest and costs – By Shri Awdhesh K. Gupta, O.S.D., MPSJA</td>
<td>Presentation and discussion on landmark judgments on civil laws – By Officers of the Academy</td>
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<td>04.05.2017 (Thursday)</td>
<td>Discussion on material/recap of preceding day’s learning – By Officers of the Academy</td>
<td>Key issues relating to Succession, Will and Gift under Muslim Law – By Ms. Swati Shukul, Assistant Professor, Mother Teresa Law College, Gour, Jabalpur</td>
<td>Judicial ethics – Bangalore Principles &amp; Conduct Rules – By Shri Dharminder Singh, Addl. Registrar (Vig.), High Court of M.P., Jabalpur</td>
<td>Legal Aid and introduction to schemes of SLSA/NLSA – By Shri Shrish Kailash Shukul, Deputy Secretary, MPSLSA, Jabalpur</td>
<td>Issues relating to Stamp Act, 1899 and Registration Act, 1905 – By Sanjeev Kalgaonkar, Director Incharge, MPSJA</td>
<td>Law relating to Review (O. 47 CPC) – By Ms. Swati Bajaj, O.S.D., MPSJA</td>
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<td>05.05.2017 (Friday)</td>
<td><strong>Discussion on material/recap of preceding day's learning</strong>&lt;br&gt;– By Officers of the Academy</td>
<td>An overview of the constitution and classification of Criminal Courts &amp; jurisdictional (territorial &amp; subject-matter-wise) aspects (Contd....)&lt;br&gt;– By Shri Awdhesh K. Gupta, O.S.D., MPSJA</td>
<td>An overview of the constitution and classification of Criminal Courts &amp; jurisdictional (territorial &amp; subject-matter-wise) aspects (Contd....)&lt;br&gt;– By Shri Awdhesh K. Gupta, O.S.D., MPSJA</td>
<td>Issuance and execution of process in criminal cases, appearance of accused and witnesses, coercive measures to secure attendance of accused and witnesses (Contd...)&lt;br&gt;– By Shri Awdhesh K. Gupta, O.S.D., MPSJA</td>
<td>Issuance and execution of process in criminal cases, appearance of accused and witnesses, coercive measures to secure attendance of accused and witnesses&lt;br&gt;– By Shri Vidhan Maheshwari, O.S.D., MPSJA</td>
<td>Cognizance in criminal matters:-&lt;br&gt;Scrutiny of charge sheet, limitation &amp; statutory bars, Expunction Report/Final Report&lt;br&gt;– By Sanjeev Kalgaonkar, Director Incharge, MPSJA</td>
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<td>06.05.2017 (Saturday)</td>
<td><strong>Discussion on material/recap of preceding day’s learning</strong>&lt;br&gt;– By Officers of the Academy</td>
<td>Pre-trial Proceedings :-&lt;br&gt;Arrest, custody, remand, bail, forfeiture of bail-bonds in view of protection provided under the Constitution (Contd....)&lt;br&gt;– By Shri Samresh Singh, Dy. Director, MPSJA</td>
<td>Pre-trial Proceedings :-&lt;br&gt;Arrest, custody, remand, bail, forfeiture of bail-bonds in view of protection provided under the Constitution&lt;br&gt;– By Shri Samresh Singh, Dy. Director, MPSJA</td>
<td>Recording of confession and statement u/s 164 Cr.P.C.&lt;br&gt;– By Ms. Swati Bajaj, O.S.D., MPSJA</td>
<td>Commencement of trial in criminal cases – Some procedural aspects Committal proceedings (Ss. 209 &amp; 323 CrPC)&lt;br&gt;– By Shri Vidhan Maheshwari, O.S.D., MPSJA</td>
<td>Open interactive session&lt;br&gt;– By Officers of the Academy</td>
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3. Use of Cell Phones in lecture room is strictly prohibited.
4. Yoga sessions shall be conducted every day from 7.00 am to 8.30 am in which participation is mandatory.

**DIRECTOR IN-CHARGE**